3. * यह आधार जिसके अन्तर्गत निदेशक निरीक्षित हो जाते हैं
4. * निरीक्षित की तारीख
5. * आयदेन के ब्यौरे

संलग्न
1. * बोर्ड संकल्प
2. अन्य संलग्न - यदि कोई हो

घोषणा
मेरी सर्वोत्तम जानकारी और विवेचना में, इस प्रस्तुत में दी गयी सूचना और इसके संलग्न सही और पूर्ण है।

मुखै निदेशक बोर्ड की तारीख/मास/वर्ष......................... के संकल्प द्वारा इस प्रस्तुत को हस्ताक्षर करने और प्रस्तुत करने के लिए प्राधिकृत किया गया है।

निम्नलिखित के द्वारा अंकीय रूप में हस्ताक्षरित किये जाने गए

कम्पनी के प्रति निदेशक या निदेशक या प्रबंधक या सचिव

केवल कार्यान्वयन के प्रस्तुत के लिए :

प्राधिकारी अधिकारी के अंकीय हस्ताक्षर
इस ई-प्रस्तुत को एतद्वरासा अनुमोदित किया जाता है।
इस ई-प्रस्तुत को एतद्वरासा नामज्ञूर किया जाता है।

[फ. स. 1/6/2005-सीएल-स] जितेन्द्र खंडेल्वा, संयुक्त सचिव

पृष्ठ हिंदी : मूल निर्देश साक्षरित 830 (अ) तारीख 21.10.2003 द्वारा प्रकाशित किये गए थे।

827 ड्रोमन नं. 10 विकलांग लखनऊ
MINISTRY OF COMPANY AFFAIRS
NOTIFICATION
New Delhi, the 3rd March, 2006

G.S.R. 133(E).—In exercise of the powers conferred by clause (b) of sub-section (1) of section 642 read with clause (g) of sub-section (1) of section 274 and section 610A of the Companies Act, 1956 (1 of 1956), the Central Government hereby makes the following rules further to amend the Companies (Disqualification of Directors under section 274(1)(g) of the Companies Act, 1956) Rules, 2003, namely:-

1. (1) These rules may be called the Companies (Disqualification of Directors under section 274(1)(g) of the Companies Act, 1956) Amendment Rules, 2006.

(2) They shall come into force on the date of their publication, in the Official Gazette.

2. In the Companies (Disqualification of Directors under section 274(1)(g) of the Companies Act, 1956) Rules, 2003, -

(i) after rule 5, the following rule shall be inserted, namely:-
“5A. The FORM DD-B prescribed in these rules may be filed through electronic media or through any other computer readable media as referred under section 610A of the Companies Act, 1956 (1 of 1956)”

(ii) after rule 8, the following rule shall be inserted, namely: -
“8A. The FORM DD-C prescribed in these rules may be filed through electronic media or through any other computer readable media as referred under section 610A of the Companies Act, 1956 (1 of 1956).”

(iii) after rule 12, the following rule shall be substituted, namely: -
“13. The electronic-form shall be authenticated by the authorized signatories using digital signatures, as defined under the Information Technology Act, 2000 (21 of 2000).
14. The Forms prescribed in these rules, when filed in physical form, may be authenticated by authorized signatory by affixing his signature manually.”
for Form ‘DD-B’, the following Forms shall be substituted, namely:

**FORM DD-B**

*Report by a public company*

[Pursuant to section 274(1)(g) and rule 5 of the Companies
(Disqualification of Directors under section 274(1)(g) of the Companies
Act, 1956) Rules, 2003]

Note - All fields marked in * are to be mandatorily filled.

1(a). Corporate identity number (CIN) of company

(b). Global location number (GLN) of company

2(a). Name of the company

(b). Address of the registered office of the company

3. Paid-up capital (in Rs.)

*It is hereby reported under section 274(1)(g) of the Companies Act, 1956, that M/s:*

have failed to

- file the annual accounts and annual return for the last three financial years ending as on (DD/MM/YYYY)

and/or others

- Repay deposits or interest thereon on due date being (DD/MM/YYYY)

- Redeem its debentures on due date being (DD/MM/YYYY)

- Pay dividend declared by the company since (DD/MM/YYYY)

The period of one year has expired on (DD/MM/YYYY)

The particulars of directors at the relevant period are as under:

1.*
- (a) Director identification number (DIN)
  - Name of the director

2.*
- (a) DIN
  - Name of the director

3.*
- (a) DIN
  - Name of the director

4. (a) DIN
  - Name of the director
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<td>(b) Name of the director</td>
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<td>(a) DIN</td>
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<td>12.</td>
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<td>(b) Name of the director</td>
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Attachments

Optional attachment(s) - if any

List of attachments

Declaration

To the best of my knowledge and belief, the information given in this form and its attachments is correct and complete. I have been authorised by the board of directors' resolution dated [DD/MM/YYYY] to sign and submit this form.

To be digitally signed by

Managing director or director or manager or secretary of the company

For office use only:

This e-Form is hereby registered

Digital signature of the authorising officer
FORM DD-C

(Pursuant to section 274 of the Companies Act, 1956 and Companies (Disqualification of directors under section 274(1)(g) of the Companies Act, 1956) Rules, 2003)

Note - All fields marked in * are to be mandatorily filled.

1.(a) *Corporate identity number (CIN) of company

(b) Global location number (GLN) of company

2.(a) Name of the company

(b) Address of the registered office of the company

3. *Grounds under which director(s) are disqualified

4. *Date of disqualification (DD/MM/YYYY)

5. *Details of the application

Attachments

1. *Board resolution

2. Optional attachment(s) - if any

List of attachments
Declaration
To the best of my knowledge and belief, the information given in this application and its attachments is correct and complete. I have been authorised by the board of directors’ resolution dated (DD/MM/YYYY) to sign and submit this application.

To be digitally signed by
Managing director or director or manager or secretary of the company

For office use only:
Digital signature of the authorising officer
This e-Form is hereby approved
This e-Form is hereby rejected

[F.No.1/6/2005/CL-V]
JITESH KHOSLA, Jr. Secy.

Note:—The Principal rules were published in the Gazette of India vide GSR No 830(E) dated 21-10-2003.